

श्री मधु लिखये (मुंगेर) : अध्यक्ष महोदय, मुझे इसक बारे में कुछ कहना है। इस बिल पर इस सदन में काफी चर्चा हुई थी और उसके बाद यह प्रवर समिति के पास भेज दिया गया। समिति की रिपोर्ट अब तक आ जानी चाहिये थी, लेकिन आज ये समय मांग रहे हैं। मैं इसका विरोध नहीं कर रहा हूँ लेकिन खालिलकर जी से बा जो भी इस कमेटी के सदस्य हैं, उन से जानना चाहता हूँ कि यह तो एक बिलकुल सीधा-सादा मामला था, इस में क्यों बिलम्ब हो रहा है। अगर वह इसका कारण बतायें तो हमारा सन्तोष हो जायगा। इसलिये जो निश्चित भवधि थी, उस में इस कमेटी की रिपोर्ट क्यों नहीं आ पाई, इतना बता दें तो फिर हम को कोई आपत्ति नहीं है।

**SHRI RANGA (Srikakulam):** In the light of the discussion that took place on that Bill, as you would remember, it is not such a *seedha-sadha* Bill, but it is a very controversial Bill and it raises very important issues.

**MR. SPEAKER:** Anyway, he does not object to grant extension of time.

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session."

*The motion was adopted.*

12.57½ hrs.

#### STATEMENT RE. MISSING IAF AIRCRAFT

**THE MINISTER OF DEFENCE (SHRI SWARAN SINGH):** Mr. Speaker, Sir, I regret to inform the House that an I.A.F. transport aircraft is missing since 1454 hours on 7th February, 1968 on its way from Leh to Chandigarh and is still untraced. The aircraft was on a normal air maintenance sortie from Chandigarh to Leh.

It took off from Chandigarh at 1356 hours with a complement of six aircrew and 92 passengers. The six aircrew consisted of three Air Force Officers and three Other Ranks. Among the passengers, there were four Service Officers and one Civilian Officer. The remaining passengers were Army personnel or those of the Border Road Development Board. A list containing full details of all persons involved in the incident has already been released to the Press and has also appeared in the newspapers.

When the aircraft had covered approximately three-fourth of the distance to Leh, the Captain was informed by the authorities at Leh airfield that the weather over Leh was not favourable for the aircraft to land. The Captain, therefore, decided to return to Chandigarh. A little later, the Captain informed the Ground Control that he was about 75 miles from Chandigarh. Thereafter there was no contact with the aircraft. The aircraft had approximately 2½ hours of fuel left. When it was overdue to land, necessary search and rescue operations were initiated. An IAF aircraft was immediately deployed for the purpose but it had to return to base due to bad weather. Again, on 8th and 9th February, 1968 IAF aircraft attempted to carry out search but the search could not be carried out due to bad weather. Further aerial search on the 10th proved abortive due to poor visibility and bad weather. On the 11th and the 12th upto 1300 hours, aerial search has continued but unfortunately the missing aircraft has not yet been located. Both the Civil and Army authorities in the area have been alerted. As soon as weather permits, the search operations both by air and ground would be intensified.

The next-of-kin of all those who were on board the missing aircraft have been informed. In accordance with the Air Force Rules, a Court of Inquiry presided over by a senior Air Force Officer has been ordered. The

{Shri Swaran Singh.}

cause and other details will be known when the proceedings of the Court of Inquiry are received.

The question of the grant of financial assistance to the dependents of the missing personnel will be considered in accordance with the rules.

श्री हुकमचन्द्र कछवाय (उज्जैन) : अध्यक्ष महोदय, मुझे एक बात पूछनी है . . . .

MR. SPEAKER: No. That is not the practice. The House will now stand adjourned for lunch and meet again at 2 P.M.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

{MR. DEPUTY-SPEAKER in the Chair}

#### RE. LUNCH HOUR

श्री क० ना० तिवारी (बलिया) :

उपाध्यक्ष महोदय, यह लोक सभा में लंच आवर होने से दो बज जब फिर हाउस बैठता है तो रोज 5, 10 मिनट हाउस के चले जाते हैं क्योंकि कोरम नहीं होता है और जबकि हम देखते हैं कि समयाभाव के कारण कभी कभी 2 मिनट भी किसी को बोलने नहीं देते हैं जबकि इधर कोरम न होने के कारण 5, 5 और 10, 10 मिनट तक घंटी बजा करती है और हाउस का समय जाया होता है। इसलिए मेरा सुझाव है कि यह लंच का एक घंटे का समय खत्म किया जाय।

श्री अ० सि० सहगल (विलासपुर) : आप मेहरबानी करके बिजनस एडवाइजरी कमेटी में इस बात को रखें कि 12 बजे के करीब हम यहां पर बैठें ताकि लोग खाना खाकर यहां आयें क्योंकि आज भी लंच आवर होने पर जिनके पास कारें नहीं हैं और मेज रिटी ऐसे ही लोगों की हैं, वह जोग बीच आवर में जा नहीं सकते, इसलिए

में चाहता हूँ यह लंच आवर खत्म कर देने का मामला आप बिजनस एडवाइजरी कमेटी की मीटिंग में रखें और इस बारे में फैसला कर लें। मेरा सुझाव है कि यह लंच आवर खत्म करे और हाउस 12 बजे से 6 बजे तक बैठे करे।

श्री मन्भाई पटेल (डभोई) : लंच आवर खत्म किया जाय और 12 से 6 बजे तक हाउस बैठे।

MR. DEPUTY SPEAKER: There is the Business Advisory Committee meeting at 4 P.M. today. I suggest that members who have something to say regarding the lunch hour and the quorum question may appear before the Committee and convey their views. I will also do it. I see there are some difficulties. So, all the matters will be considered by the Committee.

श्री क० ना० तिवारी : जब तक आप उस में हम लोगों को बुलायेंगे नहीं तब तक हम कैसे आ सकते हैं।

THE MINISTER OF STEEL, MINES AND METALS (DR. CHANNA REDDY): One more alternative may be considered, 2 to 8 P.M.

MR. DEPUTY-SPEAKER: I will pass on your suggestion.

14.07 hrs.

BIHAR AND UTTAR PRADESH  
(ALTERATION OF BOUNDARIES)  
BILL—contd.

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बिष्णु चरण शुक्ल) : उपाध्यक्ष महोदय, पिछले सत्र में मैंने इस विधेयक को सदन के सामने प्रस्तुत किया था। उस समय इस के बारे में ज्यादा चर्चा नहीं हो पाई थी। जैसा कि माननीय सदस्यों को मालूम होगा यह विधेयक उत्तर प्रदेश और बिहार के बीच में जो सीमा है उसकी स्थापना ठीक से की जाये इस के लिए इस सदन के सामने आया गया है।